

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Contd... Order No.1, dated 19.8.98.

therefore,

rejected.

His second prayer of the interim relief is that he should be allowed his salary. It is submitted by the learned counsel for the petitioner that the petitioner has received his salary for the month of July, 1998 intime. The salary for the month of August, 1998 has not yet become due to be paid to him. Therefore, there is no case for interim relief with regard to this prayer which is also rejected. In the result, the ^{therefore,} prayer for interim relief is rejected.

A copy of this order be given to learned counsels for both sides and sent a copy of this order to the respondents alongwith notices.

J. Jam
VICE-CHAIRMAN

J. Jam
MEMBER(JUDICIAL)

27.8.98
I have Shri C.R. Nandu, learned Counsel for the petitioner and Shri Ashok Mukherji, learned Senior Standing Counsel. Learned Counsel for the petitioner has filed a memo seeking withdrawal of the O.A. In view of this O.A. is disposed of for not being pressed.

J. Jam
Vice-Chairman
27.8.98

J. Jam
Member(J)
27.8.98

Notice with copy of O.R. No.1 dt. 19.8.98 may be sent to all respondents by regd post/AD.

The same copy of the order may also be given to the counsels for both sides.

J. Jam
24/8/98

J. Jam

24.08.98

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copy received
recd. 24/8/98

Memo at
P.T. for
withdrawal
of O.A. 426/98.

J. Jam
26/8/98 Bench